

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

e-mail: nongazettedmainwing@gmail.com


C I R C U L A R

Subject: Recording of ACRs in respect of the personal staff attached to the Hon'ble Chief Justice and Hon'ble Judges of the High Court of Jammu & Kashmir and Ladakh

No. 11 of 2024/RG/NG-77(t) Dated: 27-12-2024

It is hereby ordered that henceforth the Registrar Judicial(s), while recording ACRs in respect of staff (Gazetted and Non-Gazetted) attached with Hon'ble Chief Justice/Hon'ble Judges, shall solicit remarks from Hon'ble the Chief Justice or the Hon'ble Judge with whom such staff is permanently attached and incorporate the same in the ACRs.

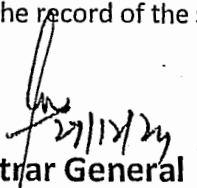
By order.


27/12/24
(Shahzad Azeem)
Registrar General

No: 58355-70 of 2024/RG/NG Dated: 27-12-2024

Copy to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu
2. Secretary to Hon'ble Mr. Justice _____
....for information of His/Her Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu
4. Director, Jammu & Kashmir Judicial Academy, Jammu
5. Registrar Rules, High Court Main Wing, Jammu
6. Registrar Judicial High Court Wing, Jammu/Srinagar for information and strict compliance.
7. Registrar Computer (IT), High Court Main Wing, Jammu
8. Central Project Coordinator, e-Court, High Court of J&K Jammu for uploading the same on the official website of the High Court.
9. Incharge Library, High Court Wing, Jammu/Srinagar for keeping up the record of the same.
10. Office file.


27/12/24
Registrar General